

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MARUTI KESRI NANDAN
AGROFOODS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MARUTI KESRI NANDAN AGROFOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/01/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15132HR2012PTC044850
5.	Address of the registered office and principal office (if any) of corporate debtor	495/7, KADIPUR INDUSTRIAL AREA, NEAR SHIV MANDIR, PATAUDI ROAD, GURGAON-122001
6.	Insolvency commencement date in respect of corporate debtor	06.02.2020 Copy of order received on 6 th February, 2020
7.	Estimated date of closure of insolvency resolution process	04.08.2020 (180 days from date of commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajay Kumar Jain Registration No.: IBBI/IPA-002/IP-N00415/2017-2018/11188
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-15/209, Sector-8, Rohini, New Delhi-110085 Email:ajayjain721@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-15/209, Sector-8, Rohini, New Delhi-110085 Email: marutikesri.cirp@gmail.com
11.	Last date for submission of claims	21.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable




14.	(a) Relevant Forms and	Web link: https://ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	Not applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the MARUTI KESRI NANDAN AGROFOODS PRIVATE LIMITED on 06.02.2020.

The creditors of MARUTI KESRI NANDAN AGROFOODS PRIVATE LIMITED., are hereby called upon to submit their claims with proof on or before **21.02.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:

- Form B- Claim by Operational Creditors
- Form C- Claim by Financial Creditors
- Form D- Claim by Workmen and Employees
- Form E- Claim by Authorised Representative of Workmen & Employees
- Form F- Claim by Creditors (Other than Financial Creditor and Operational Creditor)

In order to get the copy of above mentioned Forms, you may download from the weblink:
<https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Ajay Kumar Jain
Interim Resolution Professional

Registration No.:IBBI/IPA-002/IP-N00415/2017-2018/11188

Date: 08.02.2020

Place: Delhi

